

F. No. J-11017/2/2021-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)


Shastri Bhawan, New Delhi,
Dated 27th May, 2021

ORDER

The President is pleased to **extend** the terms of all the panel counsel mentioned in this Department's earlier Order No. J-11015/3/2015-Judl. dated 28.12.2015, for conducting Central Government litigation before various District & Subordinate Courts in the state of Himachal Pradesh with effect from the date of expiry of their terms i.e. **28.12.2018 until further orders.**

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 27(11)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' and in the link 'Circulars pertaining to litigations'.

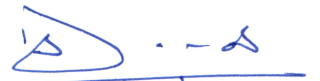
3. Hindi version of this order will follow.



(R. S. Verma)
Additional Secretary

Copy for information to:-

1. OSD to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. The Registrar, High Court of Himachal Pradesh at Shimla.
3. The Advocate General of the Govt. of Himachal Pradesh, Shimla, Himachal Pradesh-171001.
4. Shri Balram Sharma, Asstt. SGI, High Court of Himachal Pradesh at Shimla.
5. All the panel counsel as per aforesaid Order No. J-11015/3/2015-Judl. dated 28.12.2015.
6. The Cash (LA) Section with regard to payment of retainerhip fee to Standing Govt. Counsel as per said Order No. J-11015/3/2015-Judl. dated 28.12.2015 with effect from 28.12.2018 until further orders.
7. To be uploaded on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' in the link 'List of empanelled Counsel' for the information of all concerned.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. Guard File/Judicial Section with 5 spare copies.



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